

IN THE GENERAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A.No. 412 of 1991

Suresh Kumar Gupta

Applicant

versus

Union of India & others.

Respondents.

Shri A.K.Cheturvedi for respondents.

Hon.Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B.Gorthi, Adm. Member.

(Hon. Mr. Justice U.C.Srivastava, V.C.)

In the counter Affidavit it has been stated that the termination order of the applicant has been cancelled and order dated 11.12.91 has been annexed with the Counter affidavit which indicates that the termination order has been cancelled and the applicant has been deemed <sup>to be</sup> in service. There appears to be no reason that the applicant be not paid his salary. Obviously the applicant will be entitled to his full salary. Even if the applicant is not taken back in even service and/if no work is given to him, he will be entitled to salary like <sup>other</sup> earlier employees and arrears will also be given to him. With this observations the the application is dismissed as infructuous.

*Shakeel*  
A.M.

Shakeel/  
Lucknow: Dated:

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V.C.